

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 87298 of 2013

(Arising out of Order-in-Appeal No. BR(137-138)/Th-I/2013 dated 25.02.2013
passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-I.)

Bhavani Shanker Tibrewal

.....Appellant

**M/s. Sri Shabji Synthetics, Rungta
Bhavan, Plot No. 3, Umar Musa Compund,
Opp. Udhan Nagar, Narpoli, Bhiwandi,
Thane – 400 601.**

VERSUS

Commissioner of Central Excise, Thane-I

.....Respondent

**4th Floor, Navprabhat Chambers,
Ranade Road,
Dadar (West),
Mumbai – 400 028.**

WITH

Excise Appeal No. 87299 of 2013

(Arising out of Order-in-Appeal No. BR(137-138)/Th-I/2013 dated 25.02.2013
passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-I.)

Bhavani Shanker Tibrewal

.....Appellant

**M/s. Sri Shabji Synthetics Rungta
Bhavan Plot No. 3, Umar Musa Compund,
Opp. Udhan Nagar, Narpoli, Bhiwandi,
Thane – 400 601.**

VERSUS

Commissioner of Central Excise, Thane-I

.....Respondent

**4th Floor, Navprabhat Chambers,
Ranade Road, Dadar (West),
Mumbai – 400 028.**

APPERANCE:

Shri Vinay Ansurkar, Advocate for the Appellant

Shri Xavier R. Mascarenhas, Supdt., Authorised Representative for the
Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/85682-85683/2023

Date of Hearing: 28.04.2023
Date of Decision: 28.04.2023

PER: BENCH

When the matter was called for hearing today, learned Counsel for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated & Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet